

rities and during the declaration of possible ban on the use of particular pesticide adequate attention should be given to determine the risks versus benefit ratio.

- (6) During manufacture of pesticides where potentially highly toxic chemicals are to be utilized, all precautionary measures should be undertaken to store those chemicals only for a short period of time and to convert them immediately into relatively less harmful and less toxic pesticidal chemicals.
- (7) Every pesticides industry should have adequate safety measures.

The national institutions engaged in the area of toxicological research are dealing with many of the research problems suggested during the course of the discussions. But much more emphasis is needed in standardizing the methods and techniques and generation of toxicity data and their transmission to the enforcement bodies for day-to-day working.

Adoption of children by foreigners

2501. SHRI R. M. BHOYE : Will the Minister of WELFARE be pleased to state :

- (a) the number of children given as wards to foreigners during last three years, year-wise;
- (b) the names of the countries in which Indian children are in demand for adoption;
- (c) the names of the States from which the children were given to foreigners for adoption;
- (d) whether there have been noticed 'baby hunger' in the West and the children sent abroad assimilated well there;
- (e) whether Government are aware that the children sent abroad are used for medical experimentation and immoral purposes; and

(f) if so, the norms and procedures laid down and other action taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) As per information received from some High Courts/District Courts, foreign nationals obtained the guardianship of 1736, 906 and 696 children under the Guardians and Wards Act, 1890, during the years 1982, 1983 and 1984 respectively.

(b) The Indian children are being taken for ultimate adoption largely by adoptive parents in Australia, Denmark, Belgium, France, Holland, Italy, Netherland, Norway, Switzerland, Sweden U. S. A., West Germany.

(c) Mostly children are being taken for adoption from the States of Andhra Pradesh, Gujarat, Karnataka, Kerala, Tamil Nadu, Maharashtra, West Bengal, and Union Territories of Delhi, Goa, Daman and Diu and Pondichery.

(d) The Government is not aware of any 'baby-hunger' in the West. The Ministry of Welfare is periodically informing the Indian Embassies or High Commissions in the countries about the particulars of the prospective adoptive parents as well as of children so that the Embassies/High Commissions may keep an eye on the welfare and progress of such children.

(e) A case of abuse was reported. The foreign parent was convicted and jailed for abuse of his adopted daughter.

(f) In compliance with the norms and procedure laid down by the Supreme Court Judgements in Writ Petition (CRL) No. 1171 by Shri Laxmi Kant Pandey, only such social/child welfare agencies as have been recognised by the Government can sponsor and process cases of inter-country adoption in the competent Indian courts. Similarly, only foreign social/child welfare agencies as have been enlisted by the Government of India on the recommendations of our Missions abroad or the governments of foreign countries can approach recognised

social/child welfare agencies in India for sponsoring the applications of foreigners in Indian Courts for guardianship of Indian children. The foreign enlisted agency is required to submit to the concerned court as well as is the concerned Indian agency, quarterly progress report of the child in the first two years, and half yearly thereafter for three years or till the child is legally adopted in the foreign country.

Smuggling of Heroin in Jaisalmer district (Rajasthan) :

2502. SHRI SUBHASH YADAV :
SHRI DHARAM PAL SINGH
MALIK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of Government has been drawn to the news item appearing in the 'Hindustan Times' of the 20 August, 1985 where in it has been stated that forty kilos of heroin worth Rs. two crores was recovered from a Pakistani smuggler in Jaisalmer district by the Border Security Force on the 19th August, 1985;

(b) if so, the details thereof; and

(c) the action Government have taken in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) to (c). Above 40 kilos of heroin approximately costing Rs. two crores were seized from a Pak smuggler Khatir Khan alies Knetta, S/o Dollu Khan by a BSF patrol patry on 17th August, 1985 in district Jaisalmer, Rajasthan. The heroin seized from the smuggler was handed over to the Customs authorities at Jaisalmer on proper receipt and the Pak smuggler was handed over to local police authorities for taking necessary action under the law.

[Translation]

Electronic unit in Faizabad

2504. SHRI NIRMAL KHATTRI :
Will the PRIME MINISTER be pleased to state :

(a) whether Government propose to set up an electronics unit in Faizabad district in Uttar Pradesh in order to remove its industrial backwardness;

(b) if so, the details of the scheme and the time by which it will be implemented; and

(c) the expenditure involved in the scheme and the number of the persons likely to be provided with employment there ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) At present, there is no proposal with the Government of India to set up an electronics unit in Faizabad in Uttar Pradesh.

(b) and (c). Do not arise.

[English]

Modification of Television industry policy

2505. SHRI SOMNATH RATH :
SHRIMATI JAYANTI
PATNAIK :

Will the PRIME MINISTER be pleased to state :

(a) whether Government have a proposal to modify the existing television industry policy ;

(b) if so, the main modification proposed to be included in the existing policy;

(c) whether Government propose to grant equity participation by foreign firms in the domestic television industry;